

**WORKSHOP ON AIR AND SPACE LAW**  
**NATIONAL LAW UNIVERSITY AND JUDICIAL ACADEMY, ASSAM**  
**3 – 4 November 2018**  
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## About the University

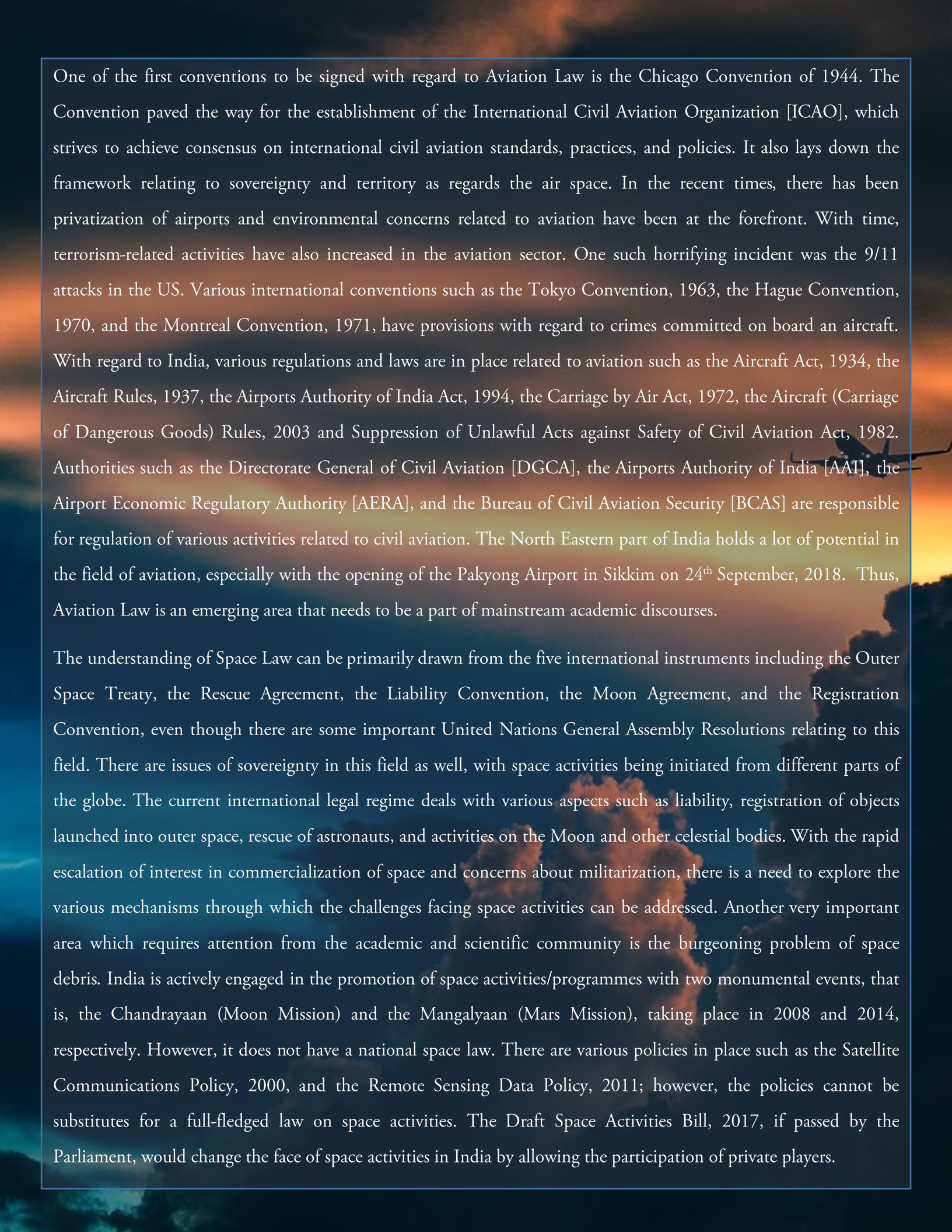
National Law University and Judicial Academy, Assam (NLUJA) was established by the National Law University and Judicial Academy, Assam Act 2009 (Act. No. XXV of 2009) as the fourteenth National Law University, located in Guwahati, and the first of its form in North-East India.

## About the Project on Air and Space Law Education

The Project on Air and Space Law Education [PASLE] has been established by NLUJA to impart education regarding pressing issues associated with the dual disciplines of Air and Space Law. The Project aims to organize activities such as workshops, seminars, conferences, and summer schools for promoting such education.

## Concept Note

Air and Space Law form unique branches of international law wherein the boundaries generally imposed by law are transcended. With civil aviation gaining unprecedented popularity at the national as well as the international level, the need for a comprehensive regulatory framework for security in aviation has been felt across the globe. Further, although several instruments address outer space activities, the new avenues being forged in this field will require a re-examination of the existing laws while focusing on the development of new standards to keep pace with the upcoming advancements. All these activities should ensure that the environment is not adversely affected.



One of the first conventions to be signed with regard to Aviation Law is the Chicago Convention of 1944. The Convention paved the way for the establishment of the International Civil Aviation Organization [ICAO], which strives to achieve consensus on international civil aviation standards, practices, and policies. It also lays down the framework relating to sovereignty and territory as regards the air space. In the recent times, there has been privatization of airports and environmental concerns related to aviation have been at the forefront. With time, terrorism-related activities have also increased in the aviation sector. One such horrifying incident was the 9/11 attacks in the US. Various international conventions such as the Tokyo Convention, 1963, the Hague Convention, 1970, and the Montreal Convention, 1971, have provisions with regard to crimes committed on board an aircraft. With regard to India, various regulations and laws are in place related to aviation such as the Aircraft Act, 1934, the Aircraft Rules, 1937, the Airports Authority of India Act, 1994, the Carriage by Air Act, 1972, the Aircraft (Carriage of Dangerous Goods) Rules, 2003 and Suppression of Unlawful Acts against Safety of Civil Aviation Act, 1982. Authorities such as the Directorate General of Civil Aviation [DGCA], the Airports Authority of India [AAI], the Airport Economic Regulatory Authority [AERA], and the Bureau of Civil Aviation Security [BCAS] are responsible for regulation of various activities related to civil aviation. The North Eastern part of India holds a lot of potential in the field of aviation, especially with the opening of the Pakyong Airport in Sikkim on 24<sup>th</sup> September, 2018. Thus, Aviation Law is an emerging area that needs to be a part of mainstream academic discourses.

The understanding of Space Law can be primarily drawn from the five international instruments including the Outer Space Treaty, the Rescue Agreement, the Liability Convention, the Moon Agreement, and the Registration Convention, even though there are some important United Nations General Assembly Resolutions relating to this field. There are issues of sovereignty in this field as well, with space activities being initiated from different parts of the globe. The current international legal regime deals with various aspects such as liability, registration of objects launched into outer space, rescue of astronauts, and activities on the Moon and other celestial bodies. With the rapid escalation of interest in commercialization of space and concerns about militarization, there is a need to explore the various mechanisms through which the challenges facing space activities can be addressed. Another very important area which requires attention from the academic and scientific community is the burgeoning problem of space debris. India is actively engaged in the promotion of space activities/programmes with two monumental events, that is, the Chandrayaan (Moon Mission) and the Mangalyaan (Mars Mission), taking place in 2008 and 2014, respectively. However, it does not have a national space law. There are various policies in place such as the Satellite Communications Policy, 2000, and the Remote Sensing Data Policy, 2011; however, the policies cannot be substitutes for a full-fledged law on space activities. The Draft Space Activities Bill, 2017, if passed by the Parliament, would change the face of space activities in India by allowing the participation of private players.

### Objectives of the Workshop:

- ❖ To appraise the participants of the National and International Framework in the fields of Air and Space Law.
- ❖ To explore the Emerging Prospects of Civil Aviation in the North-Eastern Region vis-a-vis the Act East Policy.
- ❖ To facilitate a discourse with regard to Terrorism-related Offences and Crimes committed On Board an Aircraft in Civil Aviation and Commercialization and Militarization of Space.
- ❖ To raise awareness about the Environmental Concerns with regard to Space Law.
- ❖ To explore the National and International Dispute Resolution/Settlement Mechanisms to address the legal issues related to Air and Space Law.
- ❖ To grasp Emerging Trends and to discuss the Developments in Air and Space Law.

### Tentative Themes for the Sessions

<i>Air Law</i>	<i>Space Law</i>
Brief Introduction to Air Law	Brief Introduction to Space Law
National Framework	National Framework
State Sovereignty and Air Law	State Sovereignty and Space Law
Crimes related to Aviation and Terrorism	Militarization and Commercialization of Space
Air Laws and Civil Liability	Liability under Space Law
Emerging Areas of Aviation in India	Environmental Concerns and Space Law
The North-east and Development of Aviation Activities	The North-east and Development of Space Activities

### Confirmed Key Resource Persons

Prof. (Dr.) G.S. Sachdeva, *Professor,  
NALSAR University of Law, Hyderabad*

Prof. (Dr.) Sandeepa Bhat, *Professor,  
W.B. National University of Juridical  
Sciences, Kolkata [WB NUJS]*

Mr. V. Gopalakrishnan, *Associate  
Director (Policies), Indian Space  
Research Organization [ISRO]*

Mr. P.L.N. Raju, *Director, North  
Eastern Space Applications Centre  
[NESAC]*

Ms. Veena Kamath, *Associate,  
Kamath & Kamath*

### Registration Details\*

Students	1,000 (INR)
Academics/ Practitioners/ Professionals	2,000 (INR)
Research Scholars	1,500 (INR)

### Last Date for Registration:

27<sup>th</sup> October 2018

\*Registration includes Workshop kit, session passes, high tea, and lunch. Accommodation will be facilitated on first come first serve basis to first 50 participants.

### Mode of Payment:

Payment for registration to be made by online remittance/NEFT to the following account:

**Account Name:** National Law University and Judicial Academy, Assam

**Bank:** State Bank of India [ICD Amingaon Branch]

**Account Number:** 3191 7340 833

**IFSC Code:** SBIN 000 9201

Additionally, once the participant has paid the registration fees, he/she is requested to send an email to [pasle@nluassam.ac.in](mailto:pasle@nluassam.ac.in) along with these details: Name, Designation, Organization, Address, Contact Number, and Transaction Number. Only upon the receipt of the above-mentioned details would the participation be confirmed by NLUJA.

### Contact Person:

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